

ITEM NO.43

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9560/2022

ATHER PARVEZ

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 13-01-2023 This petition was called on for hearing today.

For Petitioner(s) Mr. Vijay Kumar Shukla, Adv.
Ms. Nupur Shukla, Adv.
Mr. Anirdudh Gulati, Adv.
Mr. Varinder Kumar Sharma, AOR

For Respondent(s)

Mr. Shashank Shekhar Singh, AOR

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Respondent No.1 has already filed the counter affidavit.

It is submitted by Ld. Counsel Mr. Shashank Shekhar Singh that
his name is not reflected in the Office Report. Office shall
update the same accordingly.

Ld. Counsel for petitioner is directed to provide the copy of
pleadings to Ld. Counsel within a period of one week and file proof
thereof.

Learned counsel for the petitioner shall within a period of
two weeks file the fresh particulars of respondent No. 2 and he

shall also take fresh steps for the service of notice to him within the same period through the concerned SSP, the particulars of which shall be furnished by the learned counsel for the petitioner within the period prescribed above.

List again on 20.2.2023.

S.P.S. LALER
Registrar

MG